

L.T.C. Concessions to Government Employees

4137. **SHRI SUKHENDRA SINGH:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether Government grant Leave Travel Concession to the Government employees and their families after every four years; and

(b) whether Government employees hiring private chartered buses/taxis for going on pilgrimage and to see historical places are eligible for the reimbursement of their travelling expenses at permissible rates on producing a receipt of the expenses incurred by them?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir. Government employees and their families are entitled to Leave Travel Concession to any place in India once in a block of four years.

(b) A Government servant who intends to go to a place other than his home town once in a block of four years has to declare the place of visit—which may be a place of pilgrimage or a historical place—before he undertakes the journey and he has to touch that place for making a claim for reimbursement. If he visits that place by travelling in a chartered bus/taxi, he will be reimbursed either the fare by the shortest direct route to the declared destination in the entitled class of accommodation by train, subject to the usual deductions, or the actual expenses incurred by him, whichever is less. This concession is also admissible to the members of his family.

Sur and Company, Calcutta

4138. **SHRI SAUGATA ROY:** Will the Minister of INDUSTRY be pleased to state:

(a) whether the West Bengal Government has requested investigation into the affairs of Sur and Company,

Christopher Road, Calcutta under Industries (Development Regulation) Act, 1951; and

(b) Government's reaction thereto?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) The request of the Government of West Bengal has been examined and it has been decided not to order investigation into the affairs of Messrs Sur and Company under the Industries (Development & Regulation) Act, 1951. The State Government has been informed of Government's decision in the matter.

समाचारों के लिए 'समाचार' को किया गया भुगतान

4139. **श्री राजबन्दी :** क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) समाचार की स्थापना से लेकर 31-3-77 तक सरकार ने उक्त संस्था को समाचारों आदि के लिए कुल कितना भुगतान किया; और

(ख) समाचारों के लिए किए गए भुगतान के अतिरिक्त 'समाचार' को और किस प्रकार की सहायता की ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण शहाबादी) : (क) सरकार द्वारा 'समाचार' को समाचारों के लिए निम्नलिखित राशि का भुगतान किया गया :—

आकाशवाणी 32.55 लाख रुपये
(1-2-1976 से
31-3-1976 तक)